

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 4482
TO BE ANSWERED ON 19.07.2019

Allotment of Forest Land for Sabarimala Shrine

4482. SHRI KODIKUNNIL SURESH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has allotted forest land towards the development of Sabarimala Shrine in Kerala;
- (b) if so, the details of allotted land at Sabarimala, Pampa and Nilakkal during the last three years;
- (c) the present status of Pampa action plan and Sabarimala pilgrim centres in Kerala;
- (d) whether the Government has sanctioned any funds for the comprehensive development of Sabarimala; and
- (e) if so, the details thereof, along with the amount extended for the purpose during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

- (a) Yes Sir, the Government has allotted a total of 185.8975 hectare of forest land under Forest (Conservation) Act, 1980 for development of Sabarimala Shrine in Kerala (including 22.76 hectare of forest land for temporary use for pitching of tents) between 1986 to 2006 against which 181.694 hectare of Compensatory Afforestation has been carried out.
- (b) The Ministry has not received any proposal for diversion of forest land at Sabarimala, Pampa and Nilakkal during the last three years.
- (c) to (e) The Ministry has not allotted any forest land for Pampa action plan under Forest (Conservation) Act, 1980. Moreover, Ministry has not sanctioned any funds for the comprehensive development of Sabarimala.
